

(2012) 08 DEL CK 0485

In the Delhi High Court

Case No : ITR 4 of 1997

CIT

APPELLANT

Vs

Anil Chanana

RESPONDENT

Date of Decision : 06-08-2012

Acts Referred:

Income Tax Act, 1961 — Section 143(3), 256(1), 80AB, 80HHC, 80HHC(3)

Citation : (2013) 350 ITR 247

Hon'ble Judges : S. Ravindra Bhat, J;R.V. Easwar, J

Bench : Division Bench

Advocate : Sanjeev Sabharwal, Standing Counsel with Mr. Puneet Gupta, for the Appellant; Shashi M. Kapila and Mr. Pravesh Sharma, for the Respondent

Judgement

R.V. Easwar, J.—This is a reference made at the instance of the Commissioner of Income Tax, Delhi-VII u/s 256(1) of the Income Tax Act (hereinafter referred to as "the Act"). The following questions of law were referred to us for opinion :

1. Whether, on the facts and in the circumstances of the case, the I.T.A.T was right in law in holding that section 80-HHC(3)(b) would be applicable even where assessee's local business consists of dealing in goods different from the ones exported.
2. Whether the ITAT was right in law in holding that section 80AB is not relevant for the purpose of computing deduction u/s 80HHC.
3. Whether the ITAT was right in law in holding that interest earned by assessee was in the nature of business income.
4. Whether the ITAT was right in law in holding domestic business need not have any nexus with the export business for the purpose of deduction u/s 80HHC.
5. Whether ITAT was right in law in holding that for deduction u/s 80HHC, the domestic business need not have any turnover and it need have only profit.

The brief facts giving rise to the reference may be noticed. The assessee is an

individual engaged in the export business. In the return of income filed for the assessment year 1991-92, he claimed deduction of Rs. 33,63,149/- u/s 80HHC of the Act. While completing the assessment u/s 143(3), the Assessing Officer noticed that the assessee had claimed deduction under the aforesaid Section even in respect of rent and interest. These items of receipt were also treated as part of the turnover. He was of the opinion that deduction u/s 80HHC could only be allowed to the extent of the profits from the export business as envisaged by Section 80AB of the Act and accordingly, proposed to exclude the rent and interest receipts from the computation of the deduction. The assessee however, submitted that the proposal of the Assessing Officer would be contrary to the scheme of the deduction envisaged by Section 80HHC. According to him the formula to be applied for determining the export profits was the one prescribed in sub-section (3) of Section 80HHC, which was as under :

Export Profits = Profits of Business x (Export Turnover / Total Turnover)

It was the contention of the assessee that he was carrying on the business of money lending and the interest from this activity would amount to "profits of the business" and since sub-section (3) of Section 80HHC prescribed a formula which was mandatory, those profits cannot be excluded while applying the formula. The Assessing Officer did not accept the assessee's contention and re-worked the deduction at Rs. 15,97,672/- in the following manner :

Net Profit

Rs. 38,71,008/-

Less :

Interest

Rs. 22,41,296/-

Rent

Rs. 35,640/-

Rs. 22,76,936/-

Rs. 15,94,072/-

Add

Expenses related

To interest & Rent.

Rs. 3,600/-

Rs. 15,97,672/-

2. It may be noticed that the Assessing Officer excluded both the interest and rent receipts from the computation of the profits of the business for the purpose

of calculating the deduction u/s 80HHC, but in this reference we are concerned only with the interest receipts. So far as the rent is concerned, even before the tax authorities the assessee does not press for the deduction. Accordingly, on 3rd August, 2012 we had reframed the questions referred to us by the Tribunal and consider it appropriate to deal with only one question of law which is "Whether the ITAT was right in law in holding that the domestic business need not have any nexus with export business for the purpose of deduction u/s 80HHC?". As the question shows, the real objection of the income tax authorities in this case is that the interest income, even if it is assessed as business income on the footing that the assessee was carrying on money lending business, still it represented domestic profits and not export profits and therefore, a mechanism should be devised by which the domestic profits are excluded from the profits of the business for the purpose of applying the formula prescribed by Section 80HHC(3).

3. The CIT(Appeals) having upheld the view of the Assessing Officer, the assessee preferred a further appeal to the Tribunal which held, following the order of the Special Bench of the Tribunal in the case of International Research Park Laboratories Ltd. Vs. ACIT (1995) 212 ITR (AT) 1 (Del.)(SB), that Section 80AB had no application for computing the export profits u/s 80HHC since the latter section was a complete code by itself. The Tribunal also held that the assessee had advanced monies to various parties from time to time for which purpose it had also borrowed monies and considering the volume, frequency, continuity and regularity of the transactions of advancing the monies, the activity constituted money lending business and the interest therefrom was assessable as profits of the business. It further noted that in the case of International Research Park Laboratories Ltd. (supra) it was held that a statutory formula having been prescribed, it is not permissible to exclude the domestic profits from the profits of the business in order to arrive at the export profits and that even if the domestic business (the money lending activity in the present case) was not capable of having any "turnover", the deduction u/s 80HHC cannot be denied and it had to be computed proportionately from the formula prescribed by the sub-section.

4. It is from the aforesaid order of the Tribunal that the question of law extracted above arises for decision. We find that the question stands covered in favour of the assessee by a judgment of the Supreme Court in the case of P.R. Prabhakar Vs. Commissioner of Income Tax, Coimbatore, where the order of the Special Bench cited (supra) stands approved. It was clarified that the amendment made to clause (baa) of the Explanation below Section 80HHC which defines "profits of the business" in such a manner as to exclude receipts like interest, commission etc. which did not have an element of turnover, was introduced prospectively by the Finance (No.2) Act, 1991 w.e.f. the assessment year 1992-93 and the amendment did not operate retrospectively. It was therefore held that for the assessment years prior to the assessment year 1992-93, it would not be permissible to exclude interest receipts even if the business from which interest arose did not have an element of turnover. The Supreme Court expressly referred

to the order the Special Bench of the Tribunal cited above and approved the same. Mr. Sabharwal, Id. senior standing counsel for the revenue initially took time to ascertain whether the amendment was brought into force w.e.f. 1.4.1987 or w.e.f. 1.4.1992. After ascertaining the same, he submitted that the amendment which would apply to the present controversy came into force only from 1.4.1992 and therefore would not apply to the assessment year 1991-92 which is the year in reference.

In the aforesaid view of the matter we answer the question of law, as reframed by us, in the affirmative, in favour of the assessee and against the revenue. There shall, however, be no order as to costs.